

DIVISION BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1412(KB)2018
IA(I.B.C)/1287(KB)2024, IA(I.B.C)/758(KB)2024,
IVN.P (IBC)/28(KB)2023, IA(I.B.C)/435(KB)2023,
IA(I.B.C)/1394(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	PUNJAB NATIONAL BANK VS DIVINE ALLOYS & POWER CO LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Orissa Metaliks Private Limited
Mr. Riyanshu Agarwal, Adv.] in IA(I.B.C)/1287(KB)2024

Mr. Avijit Tewary, Adv.] For the Applicant (PF Authority)
] in IA(I.B.C)/758(KB)2024

Mr. Shaunak Mitra, Adv.] For the Liquidator
Mr. Rajesh Kr. Agarwal]
Ms. Pooja Agarwal, CS]

Mr. Siddhartha Sharma, Adv.] For IA(I.B.C)/1394(KB)2024
Mr. Rishav Dutt, Adv.]
Mr. Mohit Sharma, Adv.]
Mr. Aman Kataruka, Adv.]

Ms. Urmila Chakraborty, Adv.] For IA(I.B.C)/435(KB)2023
Mr. Nikunj Berlia, Adv.]
Ms. Mosarat Reyaz, Adv.]
Ms. Urvashi Jain, Adv.]

ORDER

1. Ld. Sr. Counsel/Counsel/Authorised Representative appearing on behalf of the parties present.

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2. **IA(I.B.C)/1287(KB)2024:**
 - a. Heard Ld. Sr. Counsel/Counsel appearing on behalf of both the sides in full. Accordingly, its **reserved for Order(s)**.
 - b. The parties are requested to file their written notes of arguments within a period of three (3) days.
3. **IA(I.B.C)/758(KB)2024:**
 - a. Ld. Counsel appearing on behalf of the respondent submits that their modified claim of Rs. 54,973/- has been admitted and fully paid by him. Therefore, nothing remains for adjudication in the IA. This petition is, accordingly, **dismissed**.
4. **IVN.P (IBC)/28(KB)2023:**
 - a. Ld. Counsel Mr. Shaunak Mitra appearing on behalf of the liquidator at the time of hearing submits that no condonation of delay has been preferred. The last date of submission of claim was 10th June, 2021, whereas, the claim was lodged on 31st March, 2023.
 - b. The particular department cannot claim ignorance in view of their admission at page no. 19 onwards. It shows that they are aware of the proceedings since 2019. Accordingly, its **reserved for Order(s)**.
5. **IA(I.B.C)/435(KB)2023 & IA(I.B.C)/1394(KB)2024:**
 - a. Let copies of the petition be served upon the concerned parties.
 - b. Reply affidavit, if any, be filed within a period of two weeks.
 - c. List these matters for further consideration on **21.08.2024**.
6. **C.P. (IB)/1412(KB)2018:**
 - a. List the main CP for further consideration on **21.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

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